

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 849 1996

Date of Decision: 25/10/96

Shri Manik Vitthal Kadam

Petitioner/s

Shri Uday Warunjikar

Advocate for the  
Petitioner/s

V/s.

The Commandant, 512, Army Base

Respondent/s

Workshop, Khadki, Pune-411 003 & Anr.

Shri R. K. Shetty

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri P.P. Srivastava, Member (A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to  other Benches of the Tribunal ?

abp.

*B. S. HEGDE*  
(B. S. HEGDE)  
MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLEG. NO. 6, PRESCOT RD., 4TH FLOOR.,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 849/96.

DATED THIS 25th DAY OF OCTOBER, 1996.

CORAM: Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri P.P.Srivastava, Member (A).

1. Shri Manik Vitthal Kadam,  
44/I/A, Kharadi, Chandannagar,  
Pune-Nagar Road,  
Pune - 411 014.

... Applicant.

By Advocate Shri Uday Warunjikar.

v/s.

1. The Commandant,  
512, Army Base Workshop,  
Khadki, Pune - 411 003.

2. The Appellate Authority,  
at Headquarter,  
Technical Group EME Delhi,  
Cantonment, 110 011.

... Respondents.

By Advocate Shri R.K.Shetty.

I O R D E R I

I Per Shri B. S. Hegde, Member (J) I

Heard Shri Uday Warunjikar for Applicant and  
Shri R.K.Shetty for Respondents.

The Learned Counsel for Applicant submits that the Appellate Authority has dismissed the appeal against dismissal on the ground that the appeal filed by him is unsigned dated 20/6/96, where ithey had intimated to forward a signed copy of a fresh appeal.

In the circumstances, we direct the respondents to dispose of the appeal within two months from the date of receipt of appeal. Liberty to applicant to approach the Tribunal, if he is still aggrieved. MP-754/96 stands disposed of. The matter is disposed of at the admission stage itself.

(P.P. SRIVASTAVA)

(B.S. HEGDE)